



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/1112/2017/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 29.01.2019

RECOMMENDATION

Sub:- Departmental inquiry against Shri N.S. Doddamani,
the then Endowment Tahsildar, Office of the
Deputy Commissioner, Udupi - reg.

Ref:- 1) Government Order No. ಕಂಇ 50 ಮುಸೇವಿ 2017
dated 04.11.2017.

2) Nomination order No. UPLOK-2/DE/1112/2017
dated 16.11.2017 of Upalokayukta-2, State of
Karnataka.

3) Inquiry report dated 25.01.2019 of Additional
Registrar of Enquiries-8, Karnataka Lokayukta,
Bengaluru.

~~~~~

The Government by its order dated 04.11.2017, initiated  
the disciplinary proceedings against Shri N.S. Doddamani, the  
then Endowment Tahsildar, Office of the Deputy  
Commissioner, Udupi [hereinafter referred to as Delinquent  
Government Official, for short as 'DGO'] and entrusted the  
departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-  
2/DE/1112/2017 dated 16.11.2017 nominated Additional  
Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as  
the Inquiry Officer to frame charges and to conduct

departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO - Shri N.S. Doddamani, the then Endowment Tahsildar, Office of the Deputy Commissioner, Udupi was tried for the following charge:-

“ಶ್ರೀ ಎನ್.ಎಸ್. ದೊಡ್ಡಮನಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಆದ ನೀವು ಧಾರ್ಮಿಕ ದತ್ತಿ ತಹಸೀಲ್ದಾರ್ ಆಗಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಚೇರಿ, ಧಾರ್ಮಿಕ ದತ್ತಿ ಇಲಾಖೆ, ಉಡುಪಿ ಇಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಸಂದರ್ಭದಲ್ಲಿ ಉಡುಪಿ ತಾಲ್ಲೂಕಿನ ಐರೋಡಿ ಗ್ರಾಮದ ಕಡ್ಡಿ ಮನೆ ಶ್ರೀ ಜುಮಾದಿ ಪಂಜುರ್ಲಿ ದೇವಸ್ಥಾನದ ಜೀರ್ಣೋದ್ಧಾರದ ಬಗ್ಗೆ ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ. ಕಂಇ 389 ಮುಅಬಿ 2012 ದಿನಾಂಕ 02.01.2013 ರ ಪ್ರಕಾರ, ಸದರಿ ಕಡ್ಡಿ ಮನೆ ಜುಮಾದಿ ಪಂಜುರ್ಲಿ ದೇವಸ್ಥಾನ ಜೀರ್ಣೋದ್ಧಾರಕ್ಕೆ ರೂ.2.00 ಲಕ್ಷ ಹಣವನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಹಣವನ್ನು ಯಾವುದೇ ಮಂಜೂರಾತಿ ಆದೇಶ ಇಲ್ಲದಿದ್ದರೂ, ಶ್ರೀ ಎಂ. ಸಂಜೀವ ಮರೋಡಿ ಇವರಿಗೆ, ಸದರಿ ಐರೋಡಿ ಗುಡ್ಡೆ ಮನೆ ದೇವಸ್ಥಾನದ ಕಡೆಯಿಂದ ಯಾವುದೇ ಪ್ರಸ್ತಾವನೆ ಇಲ್ಲದಿದ್ದರೂ ಸಹ ಸದರಿ ರೂ.2.00 ಲಕ್ಷ ಹಣವನ್ನು ಚೆಕ್ ಮೂಲಕ ವಿತರಿಸಿದ್ದು ತನ್ಮೂಲಕ ಅ.ಸ.ನೌ ಆದ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(1)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above

charge against the DGO - Shri N.S. Doddamani, the then Endowment Tahsildar, Office of the Deputy Commissioner, Udupi.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, the DGO - Shri N.S. Doddamani has retired from service on 31.07.2016.

7. Having regard to the nature of charge '*proved*' against DGO - Shri N.S. Doddamani, the then Endowment Tahsildar, Office of the Deputy Commissioner, Udupi, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to the DGO - Shri N.S. Doddamani for a period of 05 years'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 29/11

